

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 15th December, 1953, agreed without any amendment to the Banking Companies (Amendment) Bill, 1953, which was passed by the House of the People at its sitting held on the 3rd December, 1953."

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the hon. Members that Shri Sibnarayan Singh Mahapatra completed 60 days of continuous absence on the 28th November 1953. He has now sent an application for leave of absence which briefly is as follows:

"With due respect to you and to the House of the People, I am to state that due to my illness and under medical advice I could not attend any sitting of the House since the 3rd August, 1953, nor could take permission of the House.

I most respectfully seek your kind permission and that of the House to remain absent from the sittings of the House from the 3rd August 1953, till the end of this Session."

Is it the pleasure of the House that the absence of Shri Sibnarayan Singh Mahapatra for 60 days from the 3rd August to 28th November 1953 be condoned and that permission be granted to him for remaining absent from all meetings of the House till

the end of the current session, as requested by him.

Hon. Members: Yes, yes.

Shri B. S. Murthy (Eluru): How many times has he absented himself, Sir?

Mr. Speaker: He says in his application it is for 60 days, from 3rd August, and the ground given is continuous illness which prevented him even from writing.

Now, I take it that the House sanctions it.

Hon. Members: Yes, yes.

Absence was condoned and leave granted.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE OF N.C.C.

The Deputy Minister of Defence (Shri Satish Chandra): I beg to move:

"That in pursuance of subsection (i) of Section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act LVII of 1952), members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to be members of the Central Advisory Committee of the National Cadet Corps for a term of one year."

Mr. Speaker: The question is:

"That in pursuance of subsection (i) of Section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act LVII of 1952), members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to be members of the Central Advisory

Committee of the National Cadet Corps for a term of one year."

The motion was adopted.

Mr. Speaker: I have to inform Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures, and for holding an election, if necessary, in connection with the Central Advisory Committee of the National Cadet Corps, namely:—

Date for nomination: 18th December, 1953 (Friday) (*Interruptions.*)

Members will be obliging the Chair by not talking so loudly.

Date for withdrawal: 19th December, 1953 (Saturday.)

Date for election: 23rd December, 1953 (Wednesday.)

The nominations for the Committee and the withdrawal of candidatures will be received in the Parliamentary Notice Office upto 4 P.M. on the dates mentioned for the purpose.

The election which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House between the hours 2-30 and 5 P.M.

PRISONERS (ATTENDANCE IN COURTS) BILL

The Deputy Minister of Home Affairs (Shri Datar): I beg to move for leave to introduce a Bill to provide for the attendance of prisoners in courts and for obtaining their evidence therein.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the attendance of prisoners in courts and for obtaining their evidence therein."

The motion was adopted.

Shri Datar: I introduce the Bill.

SPECIAL MARRIAGE BILL

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri C. C. Biswas on the 14th December, 1953, namely:—

"That this House concurs in the recommendation of the Council of States that the House do join in the Joint Committee of the Houses on the Bill to provide a special form of marriage in certain cases, and for the registration of such and certain other marriages and resolves that the following members of the House of the People be nominated to serve on the said Joint Committee namely Shri Hari Vinayak Pataskar, Shrimati Indira A. Maydeo, Shri Narhar Vishnu Gadgil, Pandit Balkrishna Sharma, Shri Nardeo Satak, Shri Ram Saran, Shri Muhammed Khuda Bukhsh, Shrimati Sushama Sen, Shri Awadeshwar Prasad Sinha, Dr. Hari Mohan, Shri Dodda Thimmaiah, Shri G. R. Damodaran, Shri C. P. Mathew, Shri T. N. Vishwanatha Reddy, Shri Tek Chand, Shrimati Subhadra Joshi, Shrimati B. Khongmen, Shri B. N. Mishra, Shri N. Somana, Shri Purnendu Sekhar Naskar, Shri B. Pocker Saheb, Her Highness Rajmata Kamalendu Mati Shah, Shrimati Sucheta Kripalani, Shrimati Renu Chakravarty, Dr. A. Krishnaswami, Shri M. R. Krishna, Shri B. Ramachandra Reddi, Shri P. N. Rajabhoj, Shri K. A. Damodara Menon, Shri Tridib Kumar Chaudhuri"

The House will also take up further consideration of the amendments moved by Dr. Lanka Sundaram, Shri Nemi Chandra Kasliwal and Shri S. V. Ramaswamy.

Shri D. C. Sharma (Hoshiarpur): Mr. Speaker, Sir, I said yesterday that